

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition (Diary) No.460/2026 along with IA (Diary) No. 465/2026

Subject : Petition under Section 79 of the Electricity Act, 2003 seeking extension of Scheduled Commencement of Supply Date of the Power Purchase Agreement dated 29.06.2024 executed between Sprng Vayu Vidyut Private Limited and NTPC Limited due to delay in obtaining procurement approval along with the delay in operationalisation of connectivity granted by Central Transmission Utility of India Limited and other force majeure events adversely impacting the implementation of the Project.

Petitioner : Sprng Vayu Vidyut Private Limited (SVVPL)

Respondents : NTPC Limited and Ors.

Date of Hearing : **29.6.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Deep Rao Palepu, Advocate, SVVPL
Ms. Shikha Sood, Advocate, SVVPL
Shri Prajeet Ghosh, Advocate, SVVPL
Shri Rahul Chauhan, Advocate, MSEDCL
Shri Harshit Gupta, Advocate, MSEDCL
Shri Mukut Chaudhary, Advocate, MSEDCL
Ms. Kajal Kakani, Advocate, MSEDCL
Shri Chaitanya Ahuja, Advocate, MSEDCL

Record of Proceedings

The learned counsel for the Petitioner submitted that the present Petition has been filed *inter alia* seeking extension of Scheduled Commencement of Supply Date (SCSD) of the Power Purchase Agreement (PPA) dated 29.06.2024 executed between the Petitioner and Respondent No.1/NTPC due to delay in obtaining procurement approval along with the delay in operationalisation of connectivity granted by Central Transmission Utility of India Limited and other force majeure events adversely impacting the implementation of the 250 MW Hybrid Project. The learned counsel submitted that the solar component of the Project has been materially affected by the delay in operationalisation of the GNA/ readiness of ISTS evacuation infrastructure at Radhanesda Pooling Station, and as per the final grants of connectivity issued by CTUIL, the start dates of connectivity have been recorded as 24.3.2027 (100 MW) and 30.6.2027 (150 MW). The learned counsel pointed out that Article 4.5.2 of the PPA recognises that where, subsequent to grant of connectivity, there is a delay in operationalisation of GNA by CTUIL and/or a delay in readiness of the ISTS substation at the Delivery Point, including readiness of power evacuation and transmission infrastructure, and such delay is attributable to CTUIL/transmission licensee and beyond the control of the Petitioner, the same shall be treated as delay beyond the



control of the Petitioner and SCSD shall be revised to 30 days subsequent to readiness of the Delivery Point and power evacuation infrastructure and/or operationalisation of GNA. The learned counsel further submitted that the Petitioner's requests for extension of SCSD on account of delay in the readiness of the ISTS evacuation infrastructure have been rejected by Respondent No.1/NTPC on the ground that Respondent No.2/MSEDCL has refused to give its concurrence for such extension. The learned counsel submitted that the SCSD of the Project under the PPA was 28.6.2026, and NTPC, *vide* letter dated 24.6.2026, has already indicated that any delay beyond SCSD will attract the contractual consequences under the PPA. Accordingly, the learned counsel submitted that the Petitioner is pressing for the *status quo* direction as already issued by the Commission in similarly placed cases, namely, Petition Nos. 188/MP/2026 and Ors. and Petition (Diary) No. 450/2026.

2. The learned counsel for Respondent No.2/ MSEDCL accepted the notice and sought liberty to file a reply.

3. After hearing the learned counsel for the Petitioner, the Commission directed as under:

(a) Admit and issue notice to the Respondent, subject to just exception.

(b) The Respondents to file their replies, if any, within three weeks with a copy to the Petitioner, who may file its rejoinder(s), if any, within three weeks thereafter.

4. Keeping in view that the Commission has issued the *status quo* direction in similarly placed cases, namely, Petition (Diary) No. 450/2026 and Petition (Diary) No. 447/2026, the Commission also deemed it appropriate to direct the parties herein to maintain the *status quo* till the next date of hearing.

5. The Petition, along with IA, will be listed for hearing on **6.8.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)